

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ON-DOT COURIERS AND CARGO LIMITED

Relevant Particulars		
1	Name of corporate debtor	ON-DOT COURIERS AND CARGO LIMITED
2	Date of incorporation of corporate debtor	24/09/1991
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64100DL1991PLC045783
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No.7,2nd Floor,Block-2, Kirti Nagar Industrial Area, New Delhi, New Delhi- 110015
6	Insolvency commencement date in respect of corporate debtor	26.02.2020 (Date of Order) 27.02.2020 (Date of Receipt of order)
7	Estimated date of closure of insolvency resolution process	23.08.2020 (180 days from the commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	SHYAM ARORA Regn.No.:IBBI/IPA-002/IP-N00546/2017-2018/11703
9	Address and e-mail of the interim resolution professional, as registered with the Board	96,Aravali Apartment, Alaknanda, New Delhi, Delhi-110019 Email ID: arora.shyaam@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	96, Aravali Apartment, Alaknanda, New Delhi-110019 Email ID: cirp.ondot@gmail.com
11	Last date for submission of claims	11.03.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of	Not Applicable



	creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the ON-DOT COURIER AND CARGO LIMITED on 26.02.2020 (Copy of the order received on 27.02.2020).

The Creditors of ON-DOT COURIER AND CARGO LIMITED, are hereby called upon to submit their claims with proof on or before 11.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submissions of false or misleading proofs of claim shall attract penalties.




Sd/-

Shyam Arora

Interim Resolution Professional of
ON-DOT COURIERS AND CARGO LIMITED
Regn No: IBBI/IPA-002/IP-N00546/2017-
2018/11703

Date : 28.02.2020

Place : New Delhi